

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
STARRED QUESTION NO. 249
TO BE ANSWERED ON 15th MARCH, 2016

IMPLEMENTATION OF NFSA

*249. DR. SUNIL BALIRAM GAIKWAD:
SHRI SUDHEER GUPTA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the number of States that have implemented the Food Security Act so far among with the reasons for nonimplenetation of the Act in the remaining States;
- (b) the total population of rural and urban areas that are covered under the Food Security Act;
- (c) whether the Government has urged the States to speed up implementation of the Food Security Act in their respective States and if so, the response of the respective State Governments thereto; and
- (d) whether the Government proposes to give payment of Food Security Allowance to the beneficiaries in case of non-delivery of foodgrains to them and if so, the time by which the decision is likely to be taken by the Government in this regard?

A N S W E R
MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI RAM VILAS PASWAN)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE STARRED QUESTION NO. 249 DUE FOR ANSWER ON 15.03.2016 IN THE LOK SABHA

(a): The National Food Security Act, 2013 (NFSA) is being implemented in 30 States/UTs, and based on the preparedness and identification of beneficiaries reported by them, foodgrains under the Act are being allocated to them. Order for allocation of foodgrains to Gujarat under NFSA w.e.f. April, 2016 has also been issued.

Before implementation of the Act, States/UTs are required to identify eligible households and complete other preparatory activities. Remaining 5 States are at an advanced stage of preparedness. Foodgrains allocation under erstwhile Targeted Public Distribution System is continuing in these States.

(b): The Act provides for coverage of upto 75% and 50% of the rural and urban population respectively for receiving highly subsidized foodgrains. The Act further provides that total number of persons to be covered shall be calculated on the basis of the population estimate as per the Census of which the relevant figures have been published. Accordingly, using the Census, 2011 population, total coverage under the Act is 81.35 crore persons, comprising of 62.49 crore persons in rural areas and 18.86 crore persons in urban areas.

(c): The Central Government is constantly pursuing with the States/UTs for early implementation of the Act. This inter-alia includes regular meetings with Food Ministers and Food Secretaries of the States/UTs, which has resulted in 30 States/UTs implementing NFSA.

(d): Section 8 of NFSA provides that in case of non-supply of the entitled quantities of foodgrains to entitled persons, such persons shall be entitled to receive such food security allowance from the concerned State Government, within such time and manner as may be prescribed by the Central Government. Government of India has already notified Food Security Allowance Rule, 2015 on 21.01.2015 in this regard.
